

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00531/2020

Jabalpur, this Tuesday, the 13th day of October, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Khemraj Mishra,
Son of Daddi Prasad Mishra
Aged about 64 years
Occupation Service as ABPM/GDS
Resident of Gram & Post Narvarkala
Tahsil Maihar District Satna M.P.
Mobile Number 8851784357 PIN 485774

-Applicant

(By Advocate –**Shri Rahul Rawat**)

V e r s u s

1. Union of India, Through the Secretary
Department of Indian Post and Telegraph,
Sansad Marg, Mantralaya
New Delhi Pin Code No.11001

2. The Superintendent Post Office
Rewa Division Rewa
District Rewa
M.P. Pin Code 486001

- Respondents

(By Advocate –**Shri S.P. Singh**)

ORDER (Oral)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the order dated 26.12.2019 (Annexure A/7) passed by the respondent-department wherein the date of birth has been shown as 28.11.1955.



3. From the pleadings the case of the applicant is that the applicant's date of birth as per documents i.e. Aadhaar Card, Notional Pension System Card, Marksheet of School, Identity Card issued by employment office is 28.11.1956. Copy of same are annexed at Annexure A/1 to A/4 respectively. It has been submitted by the applicant that the applicant had made various representations vide Annexure A/8 dated 21.01.2020, Annexure A/9 16.03.2020 and Annexure A/10 dated 07.08.2020, which are still pending and respondent-department has not decided the same till date.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide representations Annexure A/8 to A/10 in a time bound manner.



5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the respondents are directed to decide representations especially when the representations Annexure A/8 to A/10 are pending before the respondent-department.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representations dated 21.01.2020, 16.03.2020 and dated 07.08.2020 (Annexures A/8 to A/10), if not already decided, within a period of three weeks after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in representations of the applicant.



9. With these observations, this Original Application is disposed of at admission stage itself.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

kc